

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/4340/2021

This the 12nd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Fayaz Ahmad Khan.

.....**Applicant**

(Advocate:- S.S. Rizvi – not present)

Versus

1. Mr. G.R. Zargar, Chief Engineer, PHE, Deptt, Kashmir Srinagar and two others.

.....**Respondents**

(Advocate: Mr. Rajesh Thapa, DAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending link and pin, learned counsel for the petitioner has not appeared to join the video conference. He had not appeared on the previous date of hearing i.e. 02.07.2021 also and today the case is fixed for appearance of the petitioner.

2. This is a contempt matter. It is apparent that the petitioner has lost interest in pursuing this matter further.

3. Accordingly, contempt petition is dismissed for want of prosecution.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Anand...